

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 140
(IB)-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy Applicant/petitioner
v.
M/s. Granite Gate Properties P Ltd. Respondent

Order under Section 7 of IBC, 2016

Order delivered on 18.10.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP:- Mr. M.K Garg, Mr. Dhruv Parwal, Ms. Kriti, Advs
with Mr. P. S Soni, IRP.
For the applicant Mr. Rishi Kapoor, Adv.
For the respondent Mr. Arush Khanna, Ms. Shreya Singh, Adv. for R-2
Mr. Alok Dhir, Ms. Varsha Banerjee, Mr. Mukund
Rawat, Advs.
Mr. Bharat Upreti, Adv.

ORDER

CA-2199(PB)/2019:-

The present application has been filed by one of the home-buyers. Learned counsels for the RP and AR accept notice. A separate copy of the application has been handed over to them. Reply be filed within a week with a copy in advance to the counsel for the applicant.

List on 05.11.2019.

CA-1905(PB)/2019:-

A copy of the reply shall be served to the counsel for the applicant during the course of the day.

List on 05.11.2019.

CA-2081(PB)/2019:-



Learned counsel for the RP states that in compliance of the order dated 10.10.2019, memo of parties has been filed which has not come to the court file.

List on 05.11.2019.

CA-1822(PB)/2019:-

Learned counsel for the non-applicant-respondent seeks and is granted last chance of one week time to file reply with a copy in advance to the counsel for the applicant.

List on 05.11.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

18.10.2019
Aarti Makker